

IN THE HIGH COURT OF ORISSA AT CUTTACK

W.P.(C) No. 942 of 2021

Anita Budhia **Petitioner**

Mr. Goutam Ku. Acharya, Senior Advocate

-versus-

State of Odisha and Others **Opp. Parties**

Mr. Devasish Panda, Advocate

For Opp. Party No.3

Mr. M.S. Sahoo, A.G.A.

**CORAM:
THE CHIEF JUSTICE
JUSTICE SAVITRI RATHO**

**ORDER
07.07.2021**

Order No.

- 06.
1. This matter is taken up by video conferencing mode.
 2. An affidavit dated 6th July 2021 sworn to by the Special Secretary (PH) to Govt. of Odisha, Health and Family Welfare Department on behalf of Opp. Party No.1 has been filed. A copy thereof be served to Mr. P.K. Parhi, learned counsel appearing for the AIIMS, Bhubaneswar.
 3. Learned counsel for the Petitioner states that he will like to respond to the said affidavit. The reply thereto be filed before the next date.
 4. List on 31st August, 2021.
 5. As the restrictions due to resurgence of COVID-19 situation are continuing, learned counsel for the parties may utilize a printout of the order available in the High Court's website, at par with

certified copy, subject to attestation by the concerned advocate, in the manner prescribed vide Court's Notice No.4587, dated 25th March, 2020 as modified by Court's Notice No.4798, dated 15th April, 2021.

(Dr. S. Muralidhar)
Chief Justice

(Savitri Ratho)
Judge

Sukanta

